

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:4697
ANSWERED ON:23.04.2010
IMPORT OF FAKE GOODS
Dhruvanarayana Shri R. ;Muttamwar Shri Vilas Baburao

Will the Minister of FINANCE be pleased to state:

- (a) whether large number of companies have alleged the import of fake imitations of their products into the Indian market; and
- (b) if so, the details thereof and steps taken or proposed to be taken to overcome the problem?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF FINANCE (SHRI S. S. PALANIMANICKAM)

(a) There have been 131 registrations granted under Rule 4 of Intellectual Property Rights (Imported Goods) Enforcement Rules, 2007 for suspension of clearance of goods suspected to be infringing intellectual property rights under Trade Marks Act, 1999.

(b) After the grant of the registration, the import of allegedly infringing goods into India shall be deemed as prohibited within the meaning of Section 11 of the Customs Act, 1962. Intellectual Property Rights

(Imported Goods) Enforcement Rules, 2007 contains provisions for suspending clearance and confiscation of goods found to be infringing intellectual property rights.

Goods infringing the Intellectual Property Rights have been interdicted in 111 cases involving a value of Rs. 43.44 crore in the period from 8th May 2007 upto 31st March 2010.